

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102

IB-657/ND/2021

New IA118/2026, New IA183/2026

IN THE MATTER OF:

Manish Aneja & Ors

.....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 19.01.2026

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**MS. ANU JAGMOHAN SINGH,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Mudit Sharma, Mr. Abhishek Rathi in IA-
118/26

For the Respondent :

For the RP : Adv Rishabh Jain

ORDER

New IA118/2026:-

This is an application filed by the Member of the Suspended Board of the Corporate Debtor under Section 60(5) of the IBC seeking certain directions to the Resolution Professional. Heard Ld. Counsel on behalf of Applicant. Ld. Counsel on behalf of RP is present on the basis of advance notice and accepts notice for filing reply to this application. Reply be filed within a period of 2 weeks.

Ld. Sr. Counsel Mr. Gopal Jain and Ld. Counsel Mr. Abhishek Anand appeared on behalf of M/s Loon Land Developers stating that the allegation against the RP is in respect of re-execution or registration of deal in favour of M/s Loon Land Developers. However, they have not been made a party in the application. Ld. Counsel on behalf of Applicant submitted that they are

not a necessary party. The relief is sought only against the RP and RP has accepted a notice at this stage. List this application on **03.03.2026**.

New IA183/2026:-

This is an application filed by the RP under Section 45 of the Code seeking recovery of certain amounts. Heard Ld. Counsel on behalf of Applicant. Let notice be issued to the Respondent for their appearance as well as for filing reply. Notice be issued by all modes and proof of service be filed. List this application on **03.03.2026**.

Sd/-
(ANU JAGMOHAN SINGH)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)